

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
PRINCIPAL BENCH

(IB)-77(PB)/2018

**IN THE MATTER OF:**

**Asset Reconstruction Co. (India) Ltd.**  
**Vs**

.... **APPLICANT / PETITIONER**

**Rustogi Impex Pvt. Ltd.**

.... **RESPONDENT**

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 29.01.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

**For the Petitioner(s):- Mr. Rajendra Beniwal, Advocate**

**For the Respondent(s):-**

**ORDER**

There are patent errors visible on the face of the record. The zerox copy of the assignment deed has not been filed and the typed copy does not disclose the correct date as there are contradictions in the date of execution of the assignment deed. In the index date different than the one typed in the assignment deed is given. How the counsel has signed it to be a true copy is beyond our understanding.

Learned counsel undertakes to remove the defects within a week with a copy in advance to the other side.

List for arguments on 12.02.2018.

Sd/-

**(M. M. KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**